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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1971/2004

New Delhi this the 9<sup>th</sup> day of January, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Shri H.D. Mahi  
S/o Shri C.R. Mahi  
R/o B-2-A/100, Janakpuri,  
New Delhi-110 058.

-Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Union of India,  
Through Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat,  
Players Building, I.P. Estate,  
New Delhi-110 002.
3. Shri V.K. Jain,  
Inquiry Officer  
Deputy Commissioner (Excise),  
C/o Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat,  
Players Building, I.P. Estate,  
New Delhi-110 002.

-Respondents

(By Advocate: Shri Tapan Kumar, proxy for  
Shri Ram Kanwar)

**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

Heard.

2. Learned counsel for applicant has filed a copy of Ministry of Home Affairs order dated 13.7.2005 whereby the President has remitted the case back to the disciplinary authority with a direction that the inquiring authority should resume the inquiry afresh from the stage in which the inquiring authority is required under

Rule 14 (18) of the CCS (CCA) Rules, 1965 to generally question the charged officer in regard to the circumstances appearing against him and orders accordingly. Learned counsel stated that with these orders, this OA has become infructuous. As such, this matter is disposed of as having become infructuous.

S. Raju  
(Shanker Raju)  
Member (J)

cc.

V.K. Majotra  
(V.K. Majotra)  
Vice Chairman (A)  
9.1.06